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• Bidyut Chandra Mohapatra vs.Central Board of Workers Education

ADMISSION SL.NO.3
O.A.No.545/2015
Date-20.05.2016

CORAM
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Heard Mr.L.N.Patnaik, learned counsel for the applicant and Mr.S.Behera, learned SCGPC. The cause of action for which applicant had approached this Tribunal was that his gratuity amount was not being released in his favour based upon the observations made in the audit report. To be specific, an amount to the tune of Rs.3,25,000 had been held up on the basis of audit objection thereby releasing Rs.2,72,641/- towards the gratuity. However, during the course of submission, Mr.Patnaik submitted that in the meantime, the withheld amount towards gratuity has been released in favour of the applicant and therefore, he would like to claim interest on the delayed payment of gratuity. Accordingly, Mr.Patnaik submitted that applicant will file another O.A. claiming interest. In view of this, the present O.A. is disposed of for having become infructuous. No costs.


R.C. Misra
MEMBER(A)